NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

43. C.P.(IB)-1097(MB)2023

CORAM:
SHRI ANIL RAJ CHELLAN **SHRI KULDIP KUMAR KAREER**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.05.2024

NAME OF THE PARTIES: **Mahesh Sureka Resolution Professional**
Vs.
Mr. Prashant Bhalchandra Nachane
IN THE MATTER OF
Bank of Maharashtra
Vs.
Mr. Prashant Bhalchandra Nachane.

Section: Application under any other provisions- IBC U/s 95(1) of Insolvency & Bankruptcy Code, 2016

ORDER

Adv. Revati S. Nansi appeared for the Personal Guarantor. Adv. Randhir Kumar N. Mandal appeared for the Personal Guarantor/Respondent. Counsel appearing for the Respondent/Personal Guarantor seeks time to file reply/objections against the RP report. Time granted. Let the reply/objections be filed within a period of two weeks, failing which, the right to file reply/objections shall be forfeited. List the matter on **04.07.2024** for final hearing.

Sd/- **Sd/-**
ANIL RAJ CHELLAN **KULDIP KUMAR KAREER**
Member (Technical) **Member (Judicial)**
17.05.2024
Sushil